

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 19/MP/2012

Sub: Illegal curtailment of Medium Term Open Access granted by Power Grid Corporation of India Limited for inter-State of electricity-setting aside the letter/order dated 7.1.2012 issued by Southern Regional Load Despatch Centre purportedly intimating an illegal decision to curtail Medium Term Open Access granted to Jindal Power Limited and certain others.

Date of hearing : 14.2.2012

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S. Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Jindal Power Limited, New Delhi.

Respondents : Southern Regional Load Despatch Centre, Bangalore .
Power Grid Corporation of India Ltd. Gurgaon

Parties present : Shri S.B.Updhaya, Advocate for Petitioner
Ms. Shikha Ohri, Advocate for the petitioner
Shri Sanjay Kaul, JPL
Shri S.R.Narasimhan, NLDC
Miss Joyoti Prasad, NRLDC
Shri V. Suresh, SRLDC
Shri R.V.Madan, PGCIL
Shri A.M.Pangi, PGCIL
Shri Rakesh Prasad, PGCIL

Record of Proceedings

The Commission observed that Ministry of Power, Government of India has filed its response to the petition vide letter dated 13.2.2012. The Commission directed the staff to supply a copy of the said letter to the petitioner and other respondents.

2. Learned senior counsel for the petitioner prayed for time to file response to the reply of Ministry of Power.

3. The Commission directed SRLDC to clarify whether 2500 MW capacity of Talcher-Kolar HVDC bio-pole transmission line was considered while declaring the Total Transfer Capability (TTC) and Available Transfer Capability (ATC) to Southern Region. The Commission also directed SRLDC to explain the quantum of Transmission Reliability Margin (RTM) considered while declaring the ATC.
4. The representative of the SRLDC clarified that TTC/ATC is declared by Central Transmission Utility (CTU).
5. The Commission directed the CTU to file the information on affidavit as per para 3 above, on or before 27.2.2012.
6. The Commission further directed the petitioner and respondents to file their response, on affidavit, latest by 24.2.2012 with copy to each other.
7. The Commission directed that the petition shall be listed for further hearing, if considered necessary, after considering the responses of the parties.
8. Subject to direction in para 7 above, order in the petition was reserved.

By Order of the Commission

Sd/-
(T. Rout)
Joint Chief (Law)